

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 570/2020

(Arising out of impugned final judgment and order dated 06-12-2019 in A482 No. 6096/2005 passed by the High Court Of Judicature At Allahabad)

AJEET SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 12529/2020 - EXEMPTION FROM FILING O.T.)

Date : 05-03-2024 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Utkarsh Sharma, AOR
Mr. Sidharth Yadav, Adv.
Mr. Suraj, Adv.

For Respondent(s) Mr. Apoorva Aggarwal, A.A.G.
Mr. Rajat Singh, AOR
Mr. Sriharsh N. Bundela, Adv.
Mr. Sarthak Chandra, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

Mr. Pradeep Kumar Mathur, AOR
Mr. Chiranjeev Johri, Adv.
Ms. Preeti, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Though sufficient time was granted, learned counsel for the respondent Nos. 2 and 3 seeks further time to file counter affidavit. By way of last chance, two weeks' further time is granted to do the needful.

List on 19.03.2024.

(POOJA SHARMA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)